



Government of India

विधिकार्य निदेशालय DIRECTORATE OF LEGAL AFFAIRS,
केन्द्रीय अप्रत्यक्ष कर एवं सीमा शुल्क बोर्ड CENTRAL BOARD OF INDIRECT TAXES & CUSTOMS,
वी.के.कृष्ण मेनन भवन, 9, भगवान दास रोड, नई दिल्ली V.K. KRISHNA MENON BHAWAN,
9, BHAGWAN DAS ROAD, NEW DELHI-110001
टेली फैक्स न/ TELEFAX NO : 011-23381825
Email: - dlasmc-cbic@gov.in

F.NO.1080/11/DLA/MR/SC/2022

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Dated: .03.2022

To

1. सभी प्रधान मुख्य आयुक्त / मुख्य आयुक्त सीजीएसटी एवं सीमा शुल्क,
सभी प्रधान महानिदेशक / महानिदेशक, आसूचना निदेशालय एवं जीएसटी इंटेलिजेंस.
2. संयुक्त सचिव (समीक्षा) / आयुक्त (विधि), सी.बी.आई.सी., हुडको विशाला बिल्डिंग,
भीकाजी कामा प्लेस, नई दिल्ली -110066

Subject: Monthly Report of cases heard/decided in the Hon'ble Supreme Court in the Month of February, 2022.

महोदय /महोदया,

Please find enclosed two lists of cases decided/ heard by the Hon'ble Supreme Court during the month of February, 2022. List I-A contains cases decided during the month and list II-A contains cases heard during the month but pending for decision.

2. Total 464 cases were heard during February, 2022, out of which 44 cases were decided and 420 cases remained pending as on 28.02.2022. The outcome of 44 decided cases in February, 2022 is as under:

(Party cases – 34 and Departmental cases – 10 cases, Total 44 Cases)

Party						Departmental				
Allowed / Allowed With Directions	Disposed off	Dismissed				Allowed / Allowed with Directions	Disposed off	Dismissed		
		On Delay	On Merit	On Technicality	Without Any Remark			On Delay	On Merit	On Technicality
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)	(J)	(K)
01	01	00	29	03	00	00	02	00	08	00

Category	Opening Balance	Receipts during the month	Disposal during the month	Closing Balance
Departmental cases	2117	325	10	2432
Party cases	1386	139	34	1491
Total	3503	464	44	3923

3. The list I-A containing the details of the 44 decided cases is enclosed. Complete order in these cases may be obtained from the Supreme Court [Website- www.sci.gov.in](http://www.sci.gov.in).

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4. The success rate for Department (combined for the Department's & Party's appeals) during the month is 76.31 %.

5. We are glad to report that during the month no case was dismissed on the ground of delay in filing the SLP/CA.

6. Certified copy of the cases shall be forwarded to the Commissionerate concerned on receipt from the Advocate on Record. In the meantime concerned offices are requested to take required action as per Supreme Court order available online.

संलग्नक: यथोपरि

भवदीय,


(महेन्द्र रंगा)
प्रधान आयुक्त

